

HIGH COURT OF SIKKIM

GANGTOK

No.: 21./HCS

Date : 18/02/2025

C-I-R-C-U-L-A-R

In supersession of all orders/directions in place on the subject, henceforth only the Additional Registrar-cum-Private Secretary to Hon'ble Judge-I **and** Deputy Registrar-cum-Private Secretary to Hon'ble Judge-II, and the officials/personnel under these officers, shall receive and see-off the Hon'ble Judges in the Court premises everyday on arrival and departure, and in their respective residential premises, as and when required.

Such officers/personnel cannot depute any other official(s) without obtaining consent from the competent authority.

Violation of this order shall be viewed seriously.

By Order,

sd/-
(Prajwal Khatiwada)
Registrar General

Memo No 13500-06/HCS

Date : 18/02/2025

Copy to :-

1. The Addl. Registrar-cum-PPS to the Hon'ble, the Chief Justice, High Court of Sikkim;
2. The Addl. Registrar-cum-PS to Hon'ble Judge, High Court of Sikkim;
3. The Deputy Registrar-cum-PS to Hon'ble Judge, High Court of Sikkim;
4. Central Project Cooridnator/Protocol & General Section In-charge, High Court of Sikkim;
5. Joint Registrar(IT)/Chief Protocol Officer, High Court of Sikkim;
6. All Section In-charge, High Court of Sikkim;
7. File; and
8. Guard file.

REGISTRAR